

Restructuring Terms of Credit by IDA

*551. SHRI S.M. GURADDI:
SHRIMATI BASAVARAJES-
WARI:

Will the Minister of FINANCE be pleased to state:

(a) whether India has approached the World Bank for restructuring the terms of credit given by the International Development Association (IDA);

(b) if so, the main features of the proposal given by India;

(c) whether the World Bank has agreed to the same; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) No, Sir.

(b) to (d). Do not arise

Proposal for India Trade Centres

*552. SHRI P.M. SAYEED:
SHRI H.A. DORA:

Will the Minister of COMMERCE be pleased to state:

(a) whether the Federation of Indian Export Organisation (FIEO) have requested Government to set up India Trade Centres in Tokyo and other key cities abroad to have liaison between the Indian exporters and overseas Importers;

(b) if so, the salient features thereof; and

(c) the reaction of Government thereto?

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): (a) and (b). The F.I.E.O. has proposed the setting up of India Trade Centres in selected locations including Tokyo. These Centres are intended to function as integrated focal points for dissemination of information to exporters and importers. Facilities proposed include show room, public relations, information desk and common services like conference halls, auditorium, telex, etc.

(c) Government have on their own decided in principle to set up India Trade Centres in selected locations. An announcement to this effect has already been made by the Prime Minister.

Attestation of Mark Sheets of Students by Advocates

5171. SHRI N. DENNIS: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether advocates are allowed to attest mark sheets of students seeking admission into educational institutions;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): (a) to (c). There is no provision in the Advocates Act, 1961, or the rules made thereunder, authorising the advocates to attest mark sheets. However, there is no legal bar to educational institutions authorising the advocates to attest mark sheets of students seeking admission into educational institutions

Agitation against Farakka Barrage Project Authority

5172. SHRI ZAINAL ABEDIN: Will the Minister of WATER RESOURCES be pleased to state: